

CBI v. M. Raghupathy & ors.
CC No. 313/2019

05.08.2020

Present: Sh. Lalit Mohan, learned PP for CBI.

Ms. Sangeeta Singh, learned counsel for accused no. 1.

None for accused no. 2.

This matter has been taken up today through video conference.

An application for exemption from personal appearance of accused no. 1 M. Raghupathy has been moved. Heard. In view of reasons assigned in the application, exemption is granted for today only.

This matter is listed for recording PE. In view of the directions issued by the Hon'ble High Court of Delhi in notification no. 26/DHC/2020 dated 30.07.2020 evidence matter cannot be taken up through video conference. Therefore, same is being adjourned to 07.09.2020 for recording of PE.

(Shailender Malik)
Special Judge (PC Act) CBI
Rouse Avenue Courts, New Delhi
05.08.2020